BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 176/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

Name of the Company:

Arrow Electronics Asia (S) PTE Ltd.

V/s.

Apple Weightinfra Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. VIDHI

BHATT

3TAJOVQA

PETITIONER

2.

<u>ORDER</u>

Learned Advocate Ms. Vidhi Bhatt present for Operational Creditor/Petitioner. None present for Respondent.

Learned Counsel appearing for petitioner requested time to file authority given by the petitioner to give notice under section 8 of the code, to file bank statements, to file bank certificates issued by the Banker, resolution passed by the petitioner company for initiation of CIRP.

Applicant counsel is informed accordingly and it amounts to notice under the proviso to section 9 (5) of the code.

List the matter on 30.11.2017.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 22nd day of November, 2017.